

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 194 of 2021(SZ)

In

I.A. No. 124 of 2022 (SZ)

In the matter of:

M. Dhamotharan,

Tiruppur

...Applicant(s)

Versus

The District Collector,

Tiruppur and others

...Respondent(s)

Report filed by the 1st Respondent and Annexures



Through

Dr. D. Shanmuganathan

Standing Counsel

National Green Tribunal

Southern Zone

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI
(Under Sec.18(1) read Sec.14 &15) of National Green Tribunal Act, 2010)

ORIGINAL APPLICATION No.194/2021(SZ)

and

I.A.No 124 of 2022(SZ)

Between
M.Dhamotharan,
S/o.Marappan,
3/38, Gate thottam,
Mannarai (P.O),
Tiruppur- 641 607.

..... Applicant

AND

1. The District Collector,
District Collectorate,
Tiruppur District,
Tiruppur.
2. The Tahsildar,
Tiruppur North,
157, kumaran Road, Kannapiran Colony,
Tiruppur North.
3. The Executive Engineer,
Water Resources Department,
Lower Bhavani Basin Division,
Erode-2.
4. The Commissioner,
Tiruppur City Municipal Corporation,
Mangalam Road,
Tiruppur. -641 604.
5. Vikas Vidyalaya Matriculation
Higher Secondary School,
Rep.by its Chairman,
Vavipalayam-Uthukuli Road (P.O),
Uthukuli Road,
Tiruppur.

..... Respondents

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Through
Dr.D.Shanmuganathan
Standing Counsel
National Green Tribunal
South Zone, Chennai.

அனுப்பநர்:
திரு. ச.

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE, CHENNAI
(Under Sec.18(1) read Sec.14 &15) of National Green Tribunal Act, 2010)

ORIGINAL APPLICATION No.194/2021(SZ)

and

I.A.No 124 of 2022(SZ)

Between

M.Damotharan,
S/o.Marappan,
3/38, Gate thottam,
Mannarai (P.O),
Tiruppur- 641 607.

..... Applicant

AND

1. The District Collector,
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Higher Secondary School,
Rep.by its Chairman,
Vavipalayam-Uthukuli Road (P.O),
Uthukuli Road,
Tiruppur.

..... Respondents

WRITTEN SUBMISSION FILED BY THE RESPONDENT NO.1

I, T.Christuraj, I.A.S., Son of Mr. Thomas Frank , aged about 47 years,
now working as District Collector, Tiruppur do hereby submit an additional report
pursuant to the written submission filed on 17.03.2023 which is as follows.

1) I submit that, in accordance with the directions issued by the Hon'ble Green Tribunal (SZ) in the file of Original Application NO:194/2021 vide Item No.11, dated: 04.03.2022 a detailed written submission was filed on 06.12.2022 and subsequent to that, complying with the interim orders issued when the case came up for hearing before the Hon'ble Tribunal on 16.02.2023 and 17.03.2023 and earlier additional reports were also submitted by the District Collector consisting a report in respect of the survey fields bearing S.F.No.432A, 432/B1 and 432/B2 comprised in Nerupperichal village of Tiruppur North Taluk with regard to its sub division and its change in classification wherein S.F.No.432/B1 stands registered as Odai (channel) and S.F.No.432/ B2 which stands registered as Punjai patta land as per patta No.1120 in the respective village accounts of the revenue records which are in existence from the year of 1925.

2) I further submit that, when the matter taken up for hearing lastly on 19.05.2023 before the Hon'ble Green Tribunal in view of its observations in Original Application.NO.194/2021 & I.A.No.124 of 2022 (SZ) advised to file a detailed report called for vide in its interim order pronounced on 16.02.2023 along with additional report on the points raised in the interim order dated 19.05.2023.

In compliance of the directions issued in the aforesaid interim orders the detailed report is submitted from the Respondent side before the Hon'ble Green Tribunal which is reported here under.

I. Submission of Report complying with the interim order dated:16.02.2023.

1) Admittedly, with regard to the point raised in para 2 of the aforesaid order it is to submit that according to the report of the Assistant Director of Survey

and Land Records in ref.No.9380/2022/F scrutiny of the records in the case of survey field bearing in respect of 432/B2 to an extent of 1.10 acre comprised previously in "old cadastral survey No: 432/B" as per the record of the year 1912. It was further subdivided as 432/B1 and 432/B2 subsequently on 04.08.1925 in the year of 1925 itself wherein S.F.No: 432/B1 to an extent of 0.31.0 Hectares (0.81 Acres) remained under the classification of "Odai" as Government Promboke and S.F.No.432/B2 to an extent of 0.44.50 Hectares (Punjai 1.10 Acres) was classified as Ryot Punjai patta. It was assigned in the names of two private persons by virtue of Patta No.1120. The corresponding changes were incorporated in the respective Field Measurement Book and to that effect, the S.F.No.432/B2 remained as Ryot Punjai patta land stood in the name of the assignees namely Mr. Viswanathan and Mr. Paramasivam. However, the details based on which S.F.No.432/B2 was converted into Ryot Punjai and patta was issued could not be ascertained from the available records. Thereafter relying upon the aforesaid land records, the survey number with its sub division notations, its survey boundaries and land extent comprised in it were duly adopted and recorded the entries without any variations in the connected 'A' Register and Field Measurement Book during the Updation Registry scheme held in the year 1985, which is in existence till now.

2) With regard to the point raised in para 3 of the aforesaid order, it is to submit that on field inspection, and according to the report submitted by the Tahsildar Tiruppur North, it is revealed from the details recorded in the field map of above land that S.F.No:432/B has been subdivided as S.F.No:432/B1 and 432/B2 in the year of 1925 itself for which necessary entries have been incorporated in the Field Measurement Book of the aforesaid survey field as recorded. It is learnt that the

alleged sub-divisions with respect to S.F.No.432/B has not been carried out during the Updating Registry Scheme held in the year 1985, further categorically reveals that the subdivisions in this case has been done in the year 1925 itself. It is further submitted that, based on the field inspection it is found that the land in survey field number 432/B2 is surrounded by punjai patta land on all the three sides. It is also found that the Nallar Odai gets deviated in S.F.No:432/A of the Nerupperichal Village which lies in the village border of Tiruppur North taluk and further enters the Uthukuli taluk and continues its watercourse through the S.F.No.124 and enters the next survey field in S.F.No.127 and 131 of Sarkar Periyapalayam village of Uthukuli Taluk which gets continued again in the eastern side of the land in S.F.No.432/B1 which remains as Odai Promboke.

3) With regard to the point raised in para 4 of the aforesaid order, it is to submit that On Scrutinization of the old revenue records pertaining to the above survey fields and on field inspection of the alleged lands, it was found that the "Nallar Odai" which runs through the survey fields namely S.F.No: 432/A of the Nerupperichal Village and continues its flow covering S.F.No.124, S.F.No.127 and 131 of Sarkar Periyapalayam village of Uthukuli Taluk which runs far away from the said S.F.No. 432/B2 Ryot Punjai Patta Land without touching its survey boundary and enters directly in to the S.F.No.432/B1 which remains as Odai. Hence, it reveals that according to the state on the ground situation, the water channel has not been obliterated since there is no hindrance for the free flow of water stream in the Odai through the aforesaid survey fields. As regards a joint committee report comprising the (1) District Collector, Tiruppur District and Executive Engineer, Public Works Department was also submitted before the Hon'ble National Green Tribunal (South Zone) on 28.02.2022 as per the directions issued in O.A.No.194 of 2021(s z) on 02.09.2021 by the Hon'ble Tribunal.

II. Submission of Report complying with the interim order dated:19.05.2023.

1) With regard to the point raised in para 1 of the aforesaid order it is to submit that, in the case of land comprised in S.F.NO: 432/A and 432/B, according to the village revenue records, S.F.No.432/A stands registered as Government Promboke as "Nallar", to an extent of 3.63.0 Hectares (8.97 Acres). The S.F.No.432/B has been sub-divided as 432/B1 to an extent of 0.33.0 Hectares (0.81 Acres) which is mentioned as Odai, and further 432/B2 to an extent of 0.44.50 Hectares (Punjai 1.10 Acres) as Ryot Punjai Patta Land which was assigned to the name of 1).R.Viswanathan and 2) Paramasivam by virtue of patta no.1120 which stood registered in the revenue records pertaining to the UDR records accordingly. It is further learnt that the land in S.F.No.432/B2 alone was purchased by the Vikas Seva Trust at a later date by virtue of registered sale deed Document No.1337/1997 dated 09.05.1997 in the file of Joint Registrar -I, Tiruppur from the above said assignee and the said land is in the possession of the above said trust.

2) With regard to the point raised in para 2 of the aforesaid order it is to submit that, the averment made by the 5th Respondent namely Vikas Seva Trust is denied for the reasons that, as stated in para 1 above, as far as S.F No:432/B2 to an extent of 0.44.50 Hectares (Punjai 1.10 Acres) as Ryot Punjai Patta Land comprised in Nerupperichal village of Tiruppur North Taluk is concerned, which was assigned in the name of 1).R.Viswanathan and 2) Paramasivam by virtue of patta No.1120 which stood registered in the revenue records pertaining to the UDR records was purchased by the Vikas Seva Trust at a later date by virtue of registered sale deed Document No.1337/1997, dated 09.05.1997 in the file of Joint Registrar -I, Tiruppur from the above said assignee.

In respect of the S.F No.39/1, 39/2 121/1, 122/ 124/1 the land measuring a total extent of 3.60.50 Hectares (8.90 acres) comprised in Sarkar periyapalayam village of Uthukuli Taluk, Tiruppur District (formerly Perundurai Taluk, Erode District) which was acquired following the procedures under Land Acquisition Act, 1894 for the establishment of sewage treatment plant for New Tiruppur Town Development Corporation and further which was restored as "Government Poramboke" vested with Revenue Department based on the G.O.(2D) No.103, MA & WS Department dated 14.08.2000 under section 16 (B) of Land Acquisition Act, 1894. Later the Tiruppur Corporation shifted its sewage plant to another location and hence the acquired land was kept unutilized. In 2021 the land in S.F No.39/1, 39/2 121/1, 122/ 124/1 in Sarkar Periya Palayam Village was alienated by the State Government in favour of Vikas Seva Trust for educational purpose only under Revenue Standing Order 24 on collection of land cost with usual terms and conditions laid down in it by virtue of G.O.(Ms.)No.303 Revenue Disaster Management Department, Land Disposal Wing, LD 5(1) Section Dated: 26.02.2021.

Hence, in view of the above factual position it is to submit that the entitlement of the above Trust over the said land in S.F.No:432/B2 measuring an extent of 0.44.50 Hectares (Punjai 1.10 Acres) which is owned by them by virtue of the Registered sale deed as mentioned above and whereas the entitlement of the Trust over the said alienated lands in S.F No.39/1, 39/2 121/1, 122, 124/1 measuring a total extent of 3.60.50 Hectares (8.90 acres) which was previously vested with Revenue Department covered under section 16 (B) of Land Acquisition Act, 1894 is no way relevant to each other. Hence for the foregoing reasons the statement of the 5th Respondent submitting that the land in

S.F.No:432/B has been exchanged to the Vikas Seva Trust is false and shall not be taken for consideration which is irrelevant.

3) With regard to the point raised in para 3 and 4 it is categorically denied that exchange of land was made with Vikas seva trust. It is to submit that in accordance with the G.O.(Ms.)No: 303 Revenue Disaster Management Department, Land Disposal Wing, LD 5(1) Section Dated: 26.02.2021, the District Collector Tiruppur vide in his proceedings Dated 30.06.2021 ordered that the Vikas Seva Trust to remit the land value fixed in respect of the lands alienated to them comprised in S.F.No: 39/1, 39/21 121/1, 122/ 124/1 the land to a total extent of 3.60.50 Hectares (8.90 acres) comprised in Sarkar periyapalayam village, Uthukuli Taluk. While giving physical possession of the aforesaid lands to the Vikas Seva Trust after demarcation of the said survey fields the survey number with its sub division notations, its survey boundaries and land extent comprised in it were duly adopted and recorded the entries without any variations in the connected Revenue Village records viz., 'A' Register abstract, 10(1) Chitta, Village Account No.2 (Adangal) and Field Measurement Book in the name of Vikas Seva Trust accordingly. It is reiterated that S.F.No. 432/B2 is in Neruperichal Village, whereas S.F.No: 39/1, 39/21 121/1, 122/ 124/1 are in Sarkar periya palayam village.

4) With regard to the point raised in para 5, it is submitted that an elevated bridge has been constructed (replacing the existing bed level causeway) across the Nallar Odai in S.F No.125 of Sarkar Periyapalayam village . As regards to the construction of Over Bridge, the Tahsildar Tiruppur North has reportedly submitted that based on the report of the Assistant Divisional Engineer (H) Construction & Maintenance, Tiruppur it is to state that the fund for the construction of the said over bridge was allocated from the State Government fund.

The construction work commenced in the year 04.04.2008 and accomplished on 10.04.2009 accordingly. The Bridge was constructed absolutely for the usage of the General Public. Further it is submitted that the over bridge was constructed at an estimate cost of Rs.1.24 Crores by the State Highways department which is under its maintenance accordingly. The said over bridge constructed across the "Nallar Odai" near the said Vikas Vidyalaya School is comprised in Sarkar periyapalayam village of Uthukkuli Taluk. Further the road which passes through the said Over Bridge constructed across the said "Nallar Odai" at K.M.1/8 is connecting Vijayamangalam and Coolipalayam Railway junction via Coolipalayam. Moreover, this road is formed in such a way that the public without entering the Tiruppur town can reach the National Highway 47 near Avinashi and on the other side can reach the road leading to Kangeyam which is at present upgraded as a Ring road and brought to the usage of the general public resulting in effective reduction of the traffic congestion which is being a citizen centric project.

It is therefore prayed that considering the facts and circumstances as stated above the Hon'ble National Green Tribunal may be pleased to pass suitable orders and thus render justice.


District Collector,
Tiruppur.

Verification

I, T.Christuraj , I.A.S., Son of Mr.Thomas Frank, aged about 47 years, now working as District Collector, Tiruppur at the First Respondent herein do solemnly verified the contents of this Report and they are true to my personal knowledge based on the records and I has not suppressed any facts.

Signature:

Official Stamp:


DISTRICT COLLECTOR
TIRUPPUR

நெடுஞ்சாலைத்துறை

அனுப்புநர்,
திரு.சி.விஜயகுமார், எம்.டெக்.,எம்.பி.ஏ.,
உதவிக்கோட்டப் பொறியாளர், (நெ),
க(ம)ப,திருப்பூர் வடக்கு

பெறுநர்,
வட்டாட்சியர்,
வட்டாட்சியர் அலுவலகம்,
திருப்பூர் வடக்கு.

க.எண்: 35 / 2023 / இநிஉ / நாள்: 31.03.2023

ஐயா,

- பொருள் : பசுமை தீர்ப்பாயம் - திருப்பூர் மாவட்டம் - திருப்பூர் வடக்கு வட்டம் - நெருப்பெரிச்சல் கிராமம் - க.ச.எண்: 432/A, 432/B - பசுமை தீர்ப்பாயத்தில் திரு.தாமோதரன் என்பவரால் அசல் வழக்கு எண்: O.A. No : 194/2021-ல் தொடரப்பட்ட வழக்கு - விபரங்கள் கோரியது - தொடர்பாக.
- பார்வை : 1.வட்டாட்சியர், (பொ), திருப்பூர் வடக்கு அவர்களின் ந.க.எண்: 1828 / 2021 / அ3 /நாள்: 29.03.2023
2.இளநிலைப்பொறியாளர் (நெ)க(ம)ப திருப்பூர் வடக்கு அவர்களின் க.எண்:50/2023/இநிபொ/ நாள்:31.03.2023

திருப்பூர் மாவட்டம், திருப்பூர் வடக்கு வட்டம், நெருப்பெரிச்சல் கிராமம் க.ச.எண்: 432/A, 432/B , திரு.தாமோதரன் என்பவரால் தொடரப்பட்ட வழக்கில் குறிப்பிடப்பட்டுள்ள விகாஸ் வித்யாலயா பள்ளிக்கு அருகில் உள்ள நல்லாறு ஓடையில் கட்டப்பட்டுள்ள பாலம் தொடர்பாக கேட்கப்பட்ட விபரங்களுக்கு கீழ்க்கண்டவாறு அறிக்கை அனுப்பப்படுகிறது.

- பாலம் எந்த ஆண்டு : வேலை ஆரம்பிக்கப்பட்ட நாள்: 04.04.2008
கட்டப் பட்டது : வேலை முடிக்கப்பட்ட நாள் : 10.04.2009
யாரால் கட்டப்பட்டது. : திருப்பூர் (நெ) திட்டங்கள் அலகு மூலம் திரு.எஸ்.சிவசாமி, ஒப்பந்ததாரர் அவர்களால் கட்டப்பட்டது.
- யாருடைய : தரைமட்ட தாம்போகி பாலமாக (Bed level causeway)
பயன்பாட்டிற்காக இருந்ததால் போக்குவரத்து இடையூறு தவிர்க்கும் பொருட்டு
கட்டப்பட்டது. பொது மக்கள் பயன்பாட்டிற்காக உயர்மட்ட பாலமாக கட்டப்பட்டது.

பாலம் கட்டப்பட்டதற்கான

நிதி ஒதுக்கீடு விபரம்.

வேலையின் பெயர்

- : திருப்பூர் விஜயமங்கலம் சாலையிலிருந்து கூலிபாளையம் ரயில் நிலையம் செல்லும் சாலை கி.மீ. 1/8 ல் உள்ள நல்லாற்றின் குறுக்கே உயர்மட்டப்பாலம் கட்டும் பணி.
ரூ. 1.24 கோடி

மதிப்பீடு தொகை

:

திரு.சி.விஜயகுமார்,
உதவிக்கோட்டப் பொறியாளர்,(நெ),
க(ம)ப திருப்பூர் வடக்கு

நகல்: கோட்டப்பொறியாளர் (நெ) க(ம)ப, திருப்பூர் அவர்களுக்கு தகவலுக்காக

பணிநது அனுப்பப்படுகிறது.

நகல்: இளநிலைப்பொறியாளர் (நெ) க(ம)ப, திருப்பூர் வடக்கு

உள்ளநகல் / உத்தரவு

திரு.சி.விஜயகுமார்
31/3/23
உள்ளநகல்

அனுப்புநர்

திரு.சு.தேவராஜ்,
வட்டாட்சியர், (பொ),
திருப்பூர் வடக்கு.

பெறுநர்

மாவட்ட ஆட்சித்தலைவர்,
திருப்பூர்.

ஐயா,

ந.க.1828/2021/அ3,

நாள் : 31.03.2023.

பொருள்: பசுமை தீர்ப்பாயம் - திருப்பூர் மாவட்டம் - திருப்பூர் வடக்கு வட்டம் - நெருப்பெரிச்சல் கிராமம்- க.ச.எண்.432/A,432/B - பசுமை தீர்ப்பாயத்தில் திரு.தாமோதரன் என்பவரால் அசல் வழக்கு எண்:O.A.No:194/2021-ல் வழக்கு தொடரப்பட்டது - அறிக்கை அனுப்பதல்- தொடர்பாக.

பார்வை: 1.அரசு வழக்கறிஞர் மாண்பமை தேசிய பசுமைத்தீர்ப்பாயம் நீதிமன்றம் சென்னை அலைபேசி வழி தகவல் நாள்: 20.03.2023.
2. இவ்வலுவலக ந.க.1828/2021/அ3 நாள்: 29.03.2023.
3. உதவிக் கோட்டப்பொறியாளர் (நெ) க(ம) ப , திருப்பூர் வடக்கு அலுவலக க.எண்:35/2023/இநிஉ நாள்:31.03.2023.

திருப்பூர் மாவட்டம், திருப்பூர் வடக்கு வட்டம் , நெருப்பெரிச்சல் கிராமம், க.ச.எண்.432/A,432/B - நெ காலை தொடர்பாக திரு.தாமோதரன் என்பவரால் அசல் வழக்கு எண்:O.A.No:194/2021-ல் மாண்பமை தேசிய பசுமை தீர்ப்பாயத்தில் வழக்கு தொடரப்பட்டு விசாரணை நடைபெற்று வருகிறது. இவ்வழக்கு தொடர்பாக 17.03.2023 அன்று திருப்பூர் வடக்கு மண்ட துணை வட்டாட்சியர் மாண்பமை தேசிய பசுமைத்தீர்ப்பாய நீதிமன்றத்தில் விசாரணைக்கு நேரில் ஆஜராகி ஆவணங்கள் சமர்ப்பிக்கப்பட்டது . மேலும் விசாரணையின் முடிவில் திருப்பூர் வடக்கு வட்டம், நெருப்பெரிச்சல் கிராமம், விகாஸ் வித்யாலயா பள்ளிக்கு அருகில் உள்ள நல்லாறு ஓடையில் கட்டப்பட்டுள்ள பாலமானது எந்த ஆண்டு கட்டப்பட்டது ?, யாரால் கட்டப்பட்டது? யாருடைய பயன்பாட்டிற்காக கட்டப்பட்டது ? பாலம் கட்டப்பட்டதற்கான நிதி ஒதுக்கீடு விபரங்களுடன் அறிக்கையை மாண்பமை தேசிய பசுமைத்தீர்ப்பாய நீதிமன்றத்தில் சமர்ப்பிக்குமாறு அரசு வழக்கறிஞரால் தெரிவிக்கப்பட்டது.

இந்நேரவில் பார்வை -2 ல் காணும் இவ்வலுவலக கடிதத்தின் வாயிலாக அறிக்கை கோரியதன் பேரில் நெருப்பெரிச்சல் கிராமம், விகாஸ் வித்யாலயா பள்ளிக்கு அருகில் உள்ள நல்லாறு ஓடையில் கட்டப்பட்டுள்ள பாலமானது 2008 ஆம் ஆண்டில் பொதுமக்கள் பயன்பாட்டிற்காக கட்டப்பட்டதாகவும், தரைமட்டக்குழாய் பாலமாக இருந்ததால் மழைக்காலங்களில் போக்குவரத்துக்கு ஏற்படும் இடையூறை தவிர்க்கும் பொருட்டு உயர்மட்ட பாலமாக கட்டப்பட்டுள்ளது என பார்வை -3-ல் காணும் உதவி கோட்டப்பொறியாளர்(நெ) அறிக்கையில் தெரிவிக்கப்பட்டுள்ளது.

மேலும் நல்லாற்றின் குறுக்கே செல்லும் சாலையானது திருப்பூர் விஜயமங்கலம் சாலையிலிருந்து கூலிபாளையம் வழியே ரயில்நிலையம் செல்லும் சாலையாக அமைந்துள்ளது. திருப்பூர் நகருக்குள் செல்லாமல் காங்கயம் செல்வதற்கும் மற்றும் அவினாசி தேசிய நெடுஞ்சாலையை அடையும் சாலையாகவும் உள்ளது. தற்போது நெடுஞ்சாலைத்துறையினரால் சுற்று சாலையாக தரம் உயர்த்தப்பட்டு பொதுமக்கள் பயன்படுத்தி வருகின்றனர் என்பதையும் பணிவுடன் தெரிவித்துக்கொள்கிறேன்.

இணைப்பு:
கூட்டு வரைபடம்

தங்கள் உண்மையுள்ள,
ஓம்/-சு.தேவராஜ்
வட்டாட்சியர்(பொ),
திருப்பூர் வடக்கு.

நகல்:
திருப்பூர் சார் ஆட்சியர்
அவர்களுக்கு பணிந்தனுப்பப்படுகிறது.

//உண்மைநகல்/உத்திரவுப்படி//

(42) 
வட்டாட்சியருக்காக,

31/03/23

பயிற்சி: திருப்பூர்

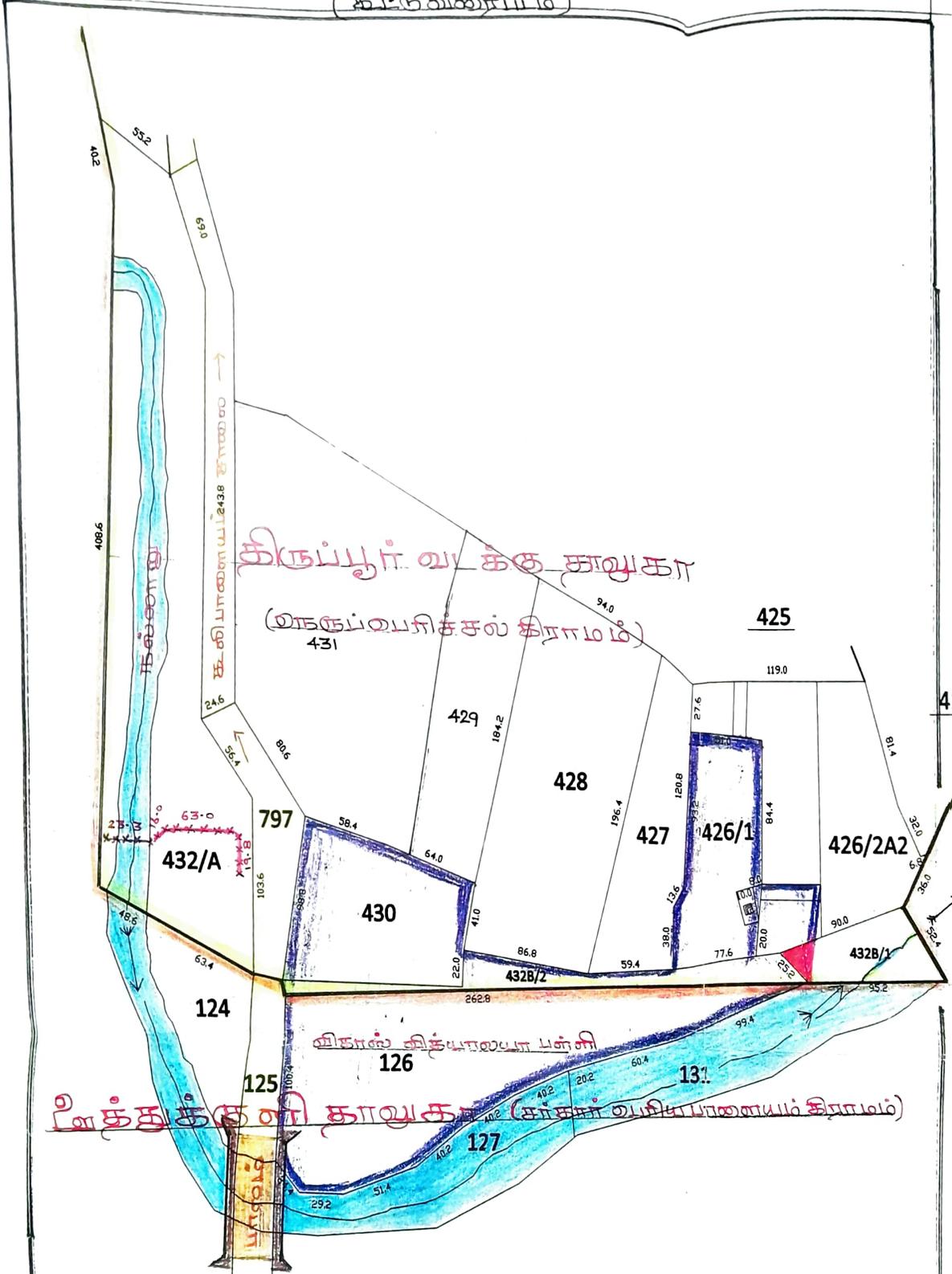
பயிற்சி: திருப்பூர் வடக்கு

பிளத்தகுகுகுனி

கிராமம்: வடக்குப் பரிச்சல்

சர்க்கார் வடிகழாயணம்

(கட்டுவாரணம்)



திருப்பூர் வடக்கு காலகா

(வடக்குப் பரிச்சல் கிராமம்)

விநாயக விநாயகம் பள்ளி
விநாயக விநாயகம் பள்ளி (சர்க்கார் வடிகழாயணம் கிராமம்)

→ நல்லாறு

XXXXX வடக்குப் பரிச்சல் SF: 432 A-ல்: 122-1-நீட்டில் இரும்பு கிராமம் மற்றும் கட்டுவாரணம் கட்டுவாரணம் உள்ள இடம்.

வடக்குப் பரிச்சல் SF: 432 B/1-ல்: 0-01-78-ச.நீ. மூலமெயினரகுகுகுறால் உள்ள இடங்களில் உள்ள இடம்.

விநாயக விநாயகம் பள்ளி உள்ள இடம்.

A. J. [Signature]

உள்வட்ட அளவா
கட்டுப்பாட்டு அலுவலர்

Re-Survey and Re-Settlement Register

14, Palladam Taluk, Coimbatore District.

கோயமுத்தூர் ஜில்லா, பல்லடம் தாலூகா, தென்

பலபரிச்சல் கிராமத்தின் ரீசர்வே ரீசெட்டிங்மெண்டு கடைசலாதி ரிஜிஸ்டர்

Survey No.	Sub-division	Old Patta no. or name of field.	Government (G) or Inam (I)	Soil	Area	Cultivation	Irrigation	Crop	Soil	Rate per acre	Extent		Assessment		Number of Patta or Inam Title-leaf, name of Pattadar or Inamdar or the Manager of the Institution to which the land belongs.	Remarks
											Acres	Cents	Rupces	Annas		
441	2	240	G	D	1	8 1	3 1	6	3 0	4 2	192	Names as per R.S. No. 361/2 ரீ. ச. தெ. 361/2ல் கண்டபேர்கள்.		
445	...	241	G	D	1	8-1	3 1	6	3 57	4 15	240	M. Siona Pappa Nayakkan மா சின்ன பரப்ப நாயக்கன்.	...	
448	...	242	G	D	1	8-1	3 1	6	0 65	0 14	240	do do.	...	
447	...	243	G	P	0 40	
448	...	244	G	D	1	8-1	3 1	6	5 40	7 7	228	K. Muthu Nayakkan. க. முத்து நாயக்கன்.	...	
449	...	245	G	D	1	8-1	3 1	6	2 34	4 10	192	Names as per R.S. No. 361/2. ரீ. ச. தெ. 361/2ல் கண்டபேர்கள்.	...	
450	1	246	G	D	1	8-1	3 1	6	1 46	2 0	246	K. Rottu Pappa Nayakkan. க. ரொட்டப்ப நாயக்கன்.	...	
	2	246	G	D	1	8-1	3 1	6	1 8	1 8	192	Names as per R.S. No. 361/2 ரீ. ச. தெ. 361/2ல் கண்டபேர்கள்.	...	
											2 54	3 8				
451	1	217	G	D	1	8-1	3 1	6	0 95	1 5	246	K. Rottu Pappa Nayakkan. க. ரொட்டப்ப நாயக்கன்.	...	

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தீர் பிடிப்பு,
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நஞ்சராயன்
முழு கடைக்குள்

-14-

	5	227	...	G	க	D	4	1	8-1	3	1	6	0	97	1	5	208	Pondalavada S. Subba Nayakkan. பொத்தலவாட ச. சுப்ப நாயக்கன்.		
															8	17	1	4				
															8	97	1	...				
432	...	228	...	G	க	P	4P	1	91	/	...				
A	...	223	...	G	க	P	4P				
432	...	223	...	G	க	P	4P				
B	...	229	...	G	க	D	4	1	8-1	3	1	6	1	84	2	9	184	S. Subba Nayakkan ச. சுப்ப நாயக்கன்.
433	...	230	...	G	க	D	4	1	8-1	3	1	6	5	2	6	14	184	do ஷெ.
434	...	231	...	G	க	D	4	1	8-1	3	1	6	3	28	4	8	242	P. K. Subba Nayakkan. பெ. ச. சுப்ப நாயக்கன்.
435	1	231	...	G	க	D	4	1	8-1	3	1	6	2	80	3	14	243	P. Sinna Kanja Nayakkan. பா. சின்ன கஞ்ச நாயக்கன்.
	2	231	...	G	க	D	4	1	8-1	3	1	6	6	8	8	6				
436	1	232	...	G	க	D	4	1	8-1	3	1	6	2	78	8	12	168	N. Pappa Nayakkan ந. பாப நாயக்கன்.
	2	232	...	G	க	D	4	1	8-1	3	1	6	2	20	8	0	209	T. Kanja Nayakkan and T. Subba Nayakkan ... த. கஞ்ச நாயக்கன், த. சுப்ப நாயக்கன்.
															4	98	6	18				
437	...	233	...	G	க	D	4	1	7-2	3	1	6	6	84	8	12	240	M. Sinna Pappa Nayakkan. ம. சின்னபாப நாயக்கன்.
438	...	234	...	G	க	D	4	1	8-1	3	1	6	1	72	2	6	280	Names as per R.S. No. 406. சி. ச. பெ. 406 வ் கண்டபெயர்கள்.
439	...	235	...	G	க	D	4	1	7-2	3	1	6	1	85	1	14	198	Mara Nayakkan eldest son and managing mem- ber of the family of Kanja Nayakkan. கஞ்ச நாயக்கன் மூத்தகனனும் குடும்ப நிர்வாகனான மார நாயக்கன்
440	...	236	...	G	க	D	4	1	7-2	3	1	0	4	78	6	9	198	do ஷெ.
441	...	237 A,B...	...	G	க	D	4	1	7-2	3	1	6	1	95	2	11	198	do ஷெ.
442	...	238	...	G	க	D	4	1	8-1	3	1	6	0	87	1	3	198	do ஷெ.
443	...	239	...	G	க	P	4P	17	72				
444	1	240	...	G	க	D	4	1	8-1	3	1	6	2	90	4	0	191	K. Muthusami Nayakkan. க. முத்துசாமி நாயக்கன்.

Nallar R
தல்லாறு.

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முழுக்கை.

Liabie
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கடைகி.

Liabie
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நஞ்சரா
முழுக்கை.

Nanjaraya
நஞ்சராயன்
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நஞ்சராய
முழுக்கை.

						ரு. பை.	ஹெ. ஏர்ஸ்	ரு. பை.		
	4	1	8-1	3	3 38	0 07.0	0 25	1292	மர. முத்துசாமி (1), மர. கஞ்சு நாயக்கர் (2), மர. மார நாயக்கர் (3).	கிணறு 1
5	-5	1	8-1	3	3 38	0 90.5	3 10	1506	மர. சுப்ப நாயக்கர் மற்றும் 4 பேர்	கிணறு 1
						1 16.5	4 00			
	430	1	8-1	3	3 38	1 00.0	3 38	1120	மர. ரா. விஸ்வ நாதன் (1), பரமசிவம் (2).	
1	431-1	1	8-1	3	3 38	1 00.0	3 40	1419	சு. சுப்ப நாயக்கர் மற்றும் 3 பேர்	
2	-2	1	8-1	3	3 38	0 22.0	0 74	1566	சு. பெரியநங்க நாயக்கர் மற்றும் 5 பேர்	கிணறு 1
3	-3	1	8-1	3	3 38	1 21.0	4 15	1667	சு. மார நாயக்கர் மற்றும் 8 பேர்	
4	-4	1	8-1	3	3 38	0 48.0	1 62	1567	மர. மாரம்மாள் மற்றும் 5 பேர்	
5	-5	1	8-1	3	3 38	0 39.5	1 34	1566	சு. பெரியநங்க நாயக்கர் மற்றும் 5 பேர்	
						3 30.5	11 25			
432	IA	432-1A	அ	4டி	3 63.0	...	
	BI	-1B	அ	4டி	0 35.0	...	
	BI	-2	ர	4	1	8-1	3 3 38	0 44.5	1 50	1120 மர. விஸ்வ நாதன் (1), பரமசிவம் (2).

வட்டவாரியகம்-க 22/14A-1
24.6.14 அலுவலர் நல்லாறு
தமிழ்நாடு
ச. சிவசுப்பிரமணியன்
20.6.14
உ. அ. சிவசுப்பிரமணியன்

(உண்கை நகல்)

கிராம நிர்வாக அலுவலர்
நெடுமலை கிராமம்
திருப்பூர்

நில வட்டவாரியக அதிகாரி
வடக்கு உள்வட்டம்
திருப்பூர் வடக்கு வட்டம்

TANSILDAR
TIRUPUR

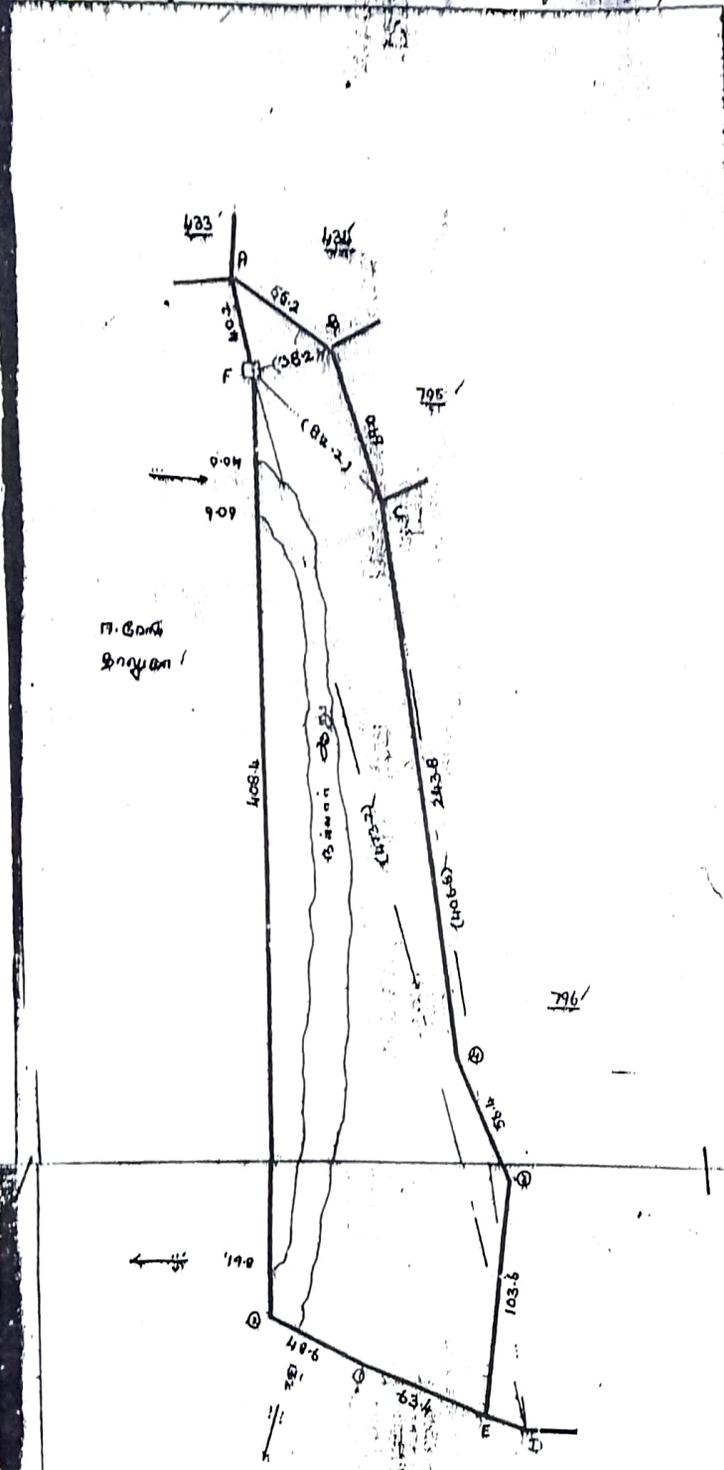
பி. சி. சேனாய் டி. சி. சி.

திருப்பூர்

பி. சி. சேனாய் டி. சி. சி.

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2 ஸ்கைமாநாவு

சுதந்திரம் திருப்பூர்
 நெருப்பெரிச் சூல் கிராமம்
 திருப்பூர்

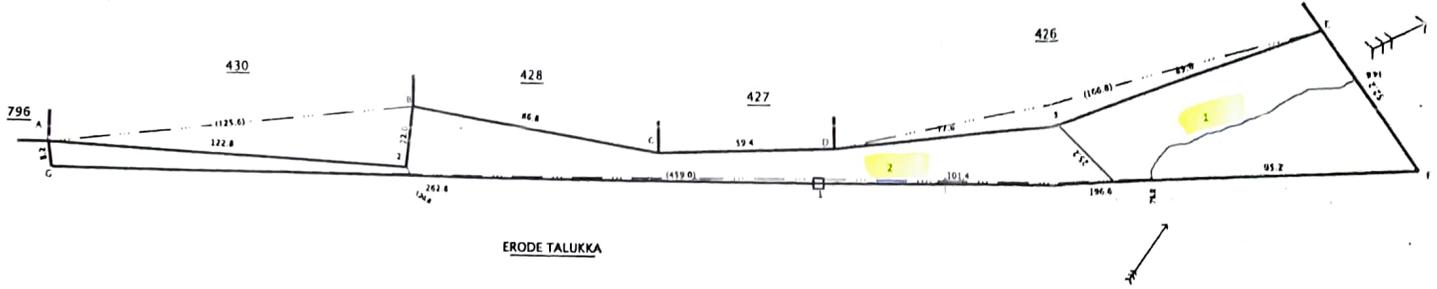
நில வருவாய் துறைமன்றம்
 வடக்கு உள்ளிட்டம்
 திருப்பூர் வடக்கு வட்டம்

TAHSILDAR
 TIRUPUR NORTH

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மாவட்டம் : திருப்பூர்
வட்டம் : திருப்பூர் வடக்கு (I)
கிராமம் : நெடுகுப்பெரிச்சல் (3)

[புல எண் : 432]
பரப்பளவு : எட்கு 00 ஏர் 77.50
அளவு : 1 : 1000



ERODE TALUKKA

/ 2 மீட்டர் மட்டம் /

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கிராம நிர்வாக அலுவலர்
நெடுகுப்பெரிச்சல் கிராமம்
திருப்பூர்

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நில வசூலாய்வு அதிகாரி
வடக்கு உள்ளவட்டம்
திருப்பூர் வடக்கு வட்டம்

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TAHSILDAR
TIRUPUR NORTH



ABSTRACT

Land Alienation - Tiruppur District - Uthukuli Taluk (formerly Erode District, Perundhurai Taluk), No.78, Sarkar Periyapallayam Village - S.No. 39/1, 39/2, 121/1, 122 and 124/1 - Extent of 3.60.5 hectares - classified as "Sarkar Poromboke" - Alienation in favour of Vikas Seva Trust, Tiruppur for educational purpose only - Orders issued.

Revenue and Disaster Management Department
Land Disposal Wing, LD 5(1) Section

S.O.(Ms.) No.303

Dated: 26.02.2021

சார்வரி மாசி 14,
திருவள்ளூர் ஆண்டு 2052

Read:

1. From the District Collector, Erode Letter No.74034/2004/E1, dated 18.02.2006.
2. From the Additional Chief Secretary / Commissioner of Land Administration Letter No.F3/6866/2016, dated 9.2.2018 and 19.12.2019.
3. Representation of the President, Vikas Seva Trust, Tiruppur, dated Nil.
4. From the Erode District Collector, Erode Letter No.10772/2011/உம.1, dated 16.09.2019.
5. From the Additional Chief Secretary / Commissioner of Land Administration Letter No.F1/6866/2016, dated 30.12.2019.

ORDER:

In the representation 3rd read above, Vikas Seva Trust, Tiruppur has stated that, the school authorities had voluntarily donated to an extent of 5.57.37 Hectare (13.77 acre) in S.No.199/A2 etc. of Agrahara Periyapalayam Village and S.No.200/2 of Sarkar Periyapalayam Village in Tiruppur District. By the way of gift deed in favour of Tiruppur Municipality vide registered document. This gift deed was executed for the following reasons.

(i) Land to an extent of 3.60.5 hec involved in S.No. 39/1, 39/2, 121/1, 122 and 124/1 in No.78, Sarkar Periyapallayam Village, Perundhurai Tk, Erode District (Now Uthukuli Tk, Tiruppur Dt) was acquired for the establishment of sewage treatment plant for new Tiruppur Town development corporation.

//p.t.o.//

(ii) Award was made by the Revenue Divisional Officer, Erode in Award No.2/2000 (12776/97/A3, dated.31.1.2000).

(iii) In the above award the land belonged to the applicant was also involved and acquired.

(iv) There were strong objections from the public for this acquisition as well as establishment of Sewage Treatment Plant.

(v) The applicant came forward voluntary, to donate 5.57.37 Hectare (13.77 acre) in S.No.199/A2 etc. of Agrahara Periyapalayam Village and S.No.200/2 of Sarkar Periyapalayam Village in Tiruppur District to and in favour of Tiruppur municipality for the above purpose.

(vi) The said land was gifted in favour of Tiruppur Municipality and thereafter Tiruppur Municipality has leased out the said land in favour of new Tiruppur Area Development Corporation and Sewerage Treatment Plant has also been established and functioning thereon.

2. The Vikas Seva Trust, Tiruppur has now applied for exchange of land to an extent of 3.60.5 hec involved in S.No. 39/1, 39/2, 121/1, 122 and 124/1 in No.78, Sarkar Periyapalayam Village, Perundurai Tk, Erode District (Now Uthukuli Tk, Tiruppur Dt) which was acquired for the establishment of sewage treatment plant in new Tiruppur Town development corporation. This exchange of land is requested in lieu of the land belonged to them measuring an extent of 5.57.37 Hectare (13.77 acre) in S.No.199/A2 etc. of Agrahara Periyapalayam Village and S.No.200/2 of Sarkar Periyapalayam Village in Tiruppur District to and in favour of Tiruppur municipality for the above purpose.

3. In the reference 4th read above, the District Collector, Erode has reported that the request of Vikas Vidyalaya Trust is found to be reasonable and justifiable in view of the fact that he purchased and gifted alternate lands for construction of Sewerage Treatment plant and also requested to consider favorably and to issue suitable orders. The District Collector, Tiruppur in the letter no.10772/2011/2011/dated 21.1.2016, 2.8.2017 and 16.9.2019 has also recommended to grant on free of cost.

4. In the reference second read above, the Additional Chief Secretary / Commissioner of Land Administration has stated that, the District Collector, with reference to orders issued in G.O.(2D) No.103 MA & WS department, dated.14.8.2000 and as per the proceedings of the District Collector, Tiruppur in Rc.No.10772/2011/U1, dated.18.7.2015 the acquired patta lands were registered as Government Poramboke. The District Revenue Officer, Tiruppur in the letter dated 2/12/2019 has addressed the District Registrar, Tiruppur to make zero value for the acquired lands restored as "Government Poramboke" in GLV Register. The Government land was originally acquired from various individuals and restored as Government Revenue Poramboke for the reason that the land was not utilized for the purpose for which it was granted. It was already pointed out to the Government that, if the claim of the applicant is entertained then there is a possibility of claim to be made by other land owners. If the request of the applicant for exchange of

Government land is
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Government may fa

Government land is considered, then the applicant should pay an additional single value for the Government land and shall not claim the excess value of donated land and to adjust the additional single land value for the Government land applied for exchange. Hence, considering the facts, the ACS/CLA has requested that the Government may take a decision and to pass appropriate orders.

5. In the reference 5th read above, the Additional Chief Secretary / Commissioner of Land Administration has reported that with regard to proposal for exchange of Government land measuring 8.90 acres (3.60.05 Hectares) in S.No.39/1 etc., of Sarkar Periyapalayam Village, Uthukuli Taluk, Tiruppur District in favour of Vikas Seva Trust in lieu of donation of 13.77 acres (5.57.37 Hectares) for patta land in Agrahara Periyapalayam Village in favour of Tiruppur Municipality for the formation of Sewage Treatment plant by the New Tiruppur Area Development Corporation Limited, even, if the request for exchange of land is considered, then the applicant should pay an additional single land value for the Government land, even though the value of donated land is higher than the Government land and shall not claim the excess value to adjust the additional single land value for the Government land applied for exchange. The Government in their letter no.5686/LA1(1)/18-6, Revenue and Disaster Management department, dated.27.12.2019 has requested the ACS/CLA to send the remarks on the representation made by the applicant. Further, the Government have also requested to furnish the fixation of land cost for exchange of Government land measuring 8.90 acres in S.No.39/1 etc., of Sarkar Periyapalayam Village, Uthukuli Taluk, Tiruppur District in favour of Vikas Seva Trust in lieu of donation of 13.77 acres of patta land in Agrahara Periyapalayam Village in favour of Tiruppur Municipality for the formation of Sewage Treatment Plant by the New Tiruppur Area Development Corporation Limited after verifying the existing Government rules and reply to Government. The ACS/CLA has stated that, as per the report of the District Collector, Tiruppur, the value of Government land and patta land are reported as follows:-

Value of 8.90 acres	}	
of Government land		- Rs.1,43,19,445/-
Double the land value	}	- Rs.2,86,38,890/-
Value of 13.77 acre		
of patta land		- Rs.2,33,54,542/-
Differential cost		- Rs.52,84,348/-

6. The ACS/CLA has further reported that in this case, the petitioner Trust has donated its land for the establishment of Sewage Treatment Plant in Tiruppur and has requested for exchange of Government Poramboke land, in lieu of its donated land. The Government Poramboke land is the land acquired under Land Acquisition Act, 1894 and Award was passed on 31.1.2000 at a value of Rs.8,44,672/-. As being followed for land exchange, in this case also, double the cost of Government land and single land cost of Trust land offered and balance amount of Rs.52,85 lakhs may be collected from the applicant and orders issued by the Government.

7. The Government has examined in detail with available records and rules in force.

(i) Tvl. Vikas Seva Trust is not eligible to claim the land under exchange of land for the reason that, the patta land donated by him already vested with the Municipal Corporation. Once the land was gifted the above trust has no locus standi to claim right over the land. The land shall automatically vest with the Municipal Corporation free from all encumbrances.

(ii) The only relief that he can seek is applying for the grant of alienation of land. The land acquired though not used for the purpose, based on the above G.O.(2D)No.103,MA&WS Dept., dated 14.08.2000 and the classification of lands are changed as Government poramboke under the provision of 16(B) of the Land Acquisition Act 1894.

(iii) Since the Vikas Seva Trust Voluntarily donated 13.77 acres of their land for public purpose, it could not claim exchange of Government land for the land donated by them. The 8.90 acres of acquired land now lies as unutilized land since year 2000 and it could be put into any other productive use. Generally the acquired lands are not alienated to private Trusts. However in this case when there was protest from public to setup sewerage plant in the acquired land, the Vikas Seva Trust voluntary donated even more extent of 13.77 acres of their land for that purpose without expecting any compensation.

(iv) As per RSO 24, the Government land can be alienated to the private Trusts for education purpose on collection of market value of land. Therefore the Vikas Seva Trust should give consent to pay the market value of land i.e., Rs.1,43,19,445/- instead of differential cost of Rs.52,84,348/- in case of exchange of land.

8. The Government, after careful examination have decided to accept the proposal of the Additional Chief Secretary / Commissioner of Land Administration and hereby order to alienate the land measuring an extent of 3.60.5 hectares involved in S.No. 39/1, 39/2, 121/1, 122 and 124/1 in No.78, Sarkar Periyapallayam Village, Uthukuli Taluk, Tiruppur District (formerly Perundhurai Taluk, Erode District), which was acquired for the establishment of sewage treatment plant for new Tiruppur Town development corporation and now vested with Revenue Department classified as Government Poramboke under sec 16(B) of Land Acquisition Act, 1894 in favour of Vikas Seva Trust, Tiruppur for educational purpose only under RSO 24 on collection of land cost with usual terms and conditions as annexed to this order.

Conditions:

- i) Stone charge, Sub-division charges and tree value etc., should be collected from the requisitioning body;
- ii) The requisitioning body should abide by all the conditions imposed by the Government;
- iii) The land should be used only for the purpose for which it is alienated;

- iv) If there is any water course, the flow of water should not be affected.
- v) The requisitioning body should abide by all the conditions laid down in RSO 24 annexed to this orders.
- vi) The District collector should collect the land cost of single market value from the requisitioning body.
- vii) Normally acquired lands were not granted for alienation to private trusts, as a special case, the lands were given on alienation for vikas seva trust for educational purpose, since the trust has donated 5.57.37 hectare of land by way of gift to Tiruppur municipality.
- viii) The requisitioning body should abide to pay the land cost as fixed by the Government at the time of alienation.
- ix) The District collector should ensure that no other claims from the land owners are pending for the acquired land.

9. The Principal Secretary / Commissioner of Land Administration and the District Collector, Tiruppur District are requested to take further action as per the orders issued in paragraph 8 above.

(By order of the Governor)

Atulya Misra,
Additional Chief Secretary to Government

To
The Principal Secretary / Commissioner of Land Administration,
Chepauk, Chennai - 600 005.
The District Collector, Tiruppur District.
The Vikas Seva Trust, Tiruppur District.

Copy to

The Municipal Administration and Water Supply Department, Secretariat, Chennai-9.
The Law Department, Secretariat, Chennai-9.
The Finance (Revenue) Department, Secretariat, Chennai-9.
The Special Personal Assistant to Hon'ble Minister (Revenue and D.M. & IT),
Secretariat, Chennai-9.
The Special Personal Assistant to Hon'ble Minister (Law, Courts and Prisons),
Secretariat, Chennai-9.
The Special Personal Assistant to Hon'ble Deputy Chief Minister,
Secretariat, Chennai-9.
The Special Personal Assistant to Hon'ble Chief Minister, Secretariat, Chennai-9.
Stock File / Spare Copy.

// Forwarded By Order //

P. Nand. Nand. Nand.
26/2/2021
Section Officer

Annexure
Conditions laid down under RSO 24(6)

Condition for the grant of State land:-

(1) The land shall be used by Vikas Seva Trust, Tiruppur for educational purpose only and for no other purpose.

(2) The Government may resume the land wholly or in part with any buildings there on in the event of the infringement of any of the conditions of the grant. In the event of such resumption, no compensation shall be payable for any improvements that may have been effected or other works that may have been executed on the land by the grantee and the grantee shall not be entitled to the repayment of any amount that may have been paid to the Government for the grant. If there are buildings on the land the Government may direct the grantee to remove them.

The land, if utilized for commercial purposes, when the grant is made free of land value, the beneficiary shall be liable to pay the market value of the land either totally or for the portion converted into commercial purposes as decided by the Government.

(3) The Government may resume the land wholly or in part, with any buildings thereon if in the opinion of the Government the land is required for a public purpose or for conducting mining operations. In the event of such resumption or in the event of the acquisition of the land for any reason, the compensation payable for the land and trees, shall in no case exceed the amount paid for them by the grantee or their value at the time of resumption or acquisition whichever may be less.

(4) In the event of resumption under condition (3), if there are buildings on the land the Government shall pay compensation for them in accordance with the provisions of conditions (5).

(5) In the event of the resumption of the land under condition (3) or in the event of the acquisition of the land for any reason the compensation payable for buildings or other improvements shall in no case exceed the amount paid for them by the grantee at the time of grant or their value at the time of resumption or acquisition whichever may be less together with the initial cost or the value at the time of resumption or acquisition, whichever may be less of any buildings erected or other improvements effected on the land by grantee in accordance with the terms of the grant. The amount of any grant made by the Government towards the cost of the buildings or other improvements shall be deducted from the compensation payable under this condition.

(6) In the event of the grantee refusing to remove the buildings, when so directed under condition (2), the Government may remove them and realize the cost of the removal by the sale of the materials.

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(7) In the event of the voluntary relinquishment of the land by the grantee, no compensation shall be payable for any improvements that may have been effected or for works that may have been executed on the land by the grantee but the grantee shall be entitled to the repayment of any amount that may have been paid to the Government, for the grant or the value of the land at the time of relinquishment, whichever may be less.

(8) The Government reserve to themselves the right to all sandalwood trees and their branches and roots which exist at the time of grant as well as those which may grow subsequently on the land and the Government shall be at liberty to cut or dig out any such trees or their roots and branches and remove them from the land and dispose of them at their pleasure. The grantee shall not be entitled to cut or remove them or cause them to be or removed without permission of the collector of the district.

(9) The grantee shall take all reasonable measures to the satisfaction of the Collector of the district for the protection of the sandalwood trees from theft or damage and for the careful protection of the immature trees growing on the land.

(10) The grantee shall take steps to see that the marks made by the officers of the Government on the sandalwood trees are preserved and are not tampered with.

(11) In the event of the infringement of, or failure to observe, any of the conditions (8) to (10), the grantee shall pay to the Government such compensation as it determined by the Collector of the district for any loss or damage caused by such infringement or failure on his part. The Government shall also be at liberty to resume the land and re-enter on it and the whole land shall thereupon vest absolutely in the Government. In that case the grantee shall not be entitled to any compensation whatever.

Note:- When lands are placed at the disposal of a person, an institution or a local body in the districts noted below, the conditions (8) to (11) above relating to the reservation of sandalwood trees should be scored out:-

Chengalpattu, Thanjavur, Chennai

When the lands are placed at the disposal of the institution on payment of the cost of the land, the said cost should be paid within a period of 30 days from the date of issue of orders. In cases of failure, compound interest at the prevailing rates will have to be paid by the beneficiary, till the cost of the land is fully paid.

G.O.Ms.No.3410, Revenue, dated 7.9.1956

B.P.Ms.No.1316, dated 20.9.1956

G.O.Ms.No.3646, Revenue, dated 26.7.1957

B.P.Ms.No.1009, dated 2.8.1957

These conditions are not intended to be exhaustive and it is open to the authority competent to sanction such grants to impose such additional conditions as it may think fit. The conditions need not be very stringent when land is granted on payment of value. Where the disposal of land is ordered free of charge to local bodies for public purposes, an additional condition should be inserted reserving the right to the Government to collect the value of the land in the event of the local bodies deriving a substantial income from it. Whenever it is proposed to place land at the disposal of a school, the question whether the land is in a locality accessible to members of all communities should be examined. One of the conditions of grant should be that the school shall be open to members of all communities. In the case of grants of land for school playgrounds and other purposes where the erection of any expensive buildings would be inconsistent to the object of the grant, the further condition should be imposed that the grant shall be liable to forfeiture without any compensation if buildings are erected on the land without the previous sanction of the State Government or other competent authority. In all cases a condition should be imposed prohibiting the construction without the previous permission of the collector or buildings other than those to be specified and providing that no compensation shall be payable in the event of resumption or acquisition or any building erected without such permission. If the condition is considered unsuitable in any particular case, e.g. where the extent is petty and there is a building already on the site, the reasons for omitting the condition should be fully explained. In order that these conditions, which should be set out in full in every case, may be duly enforced a register of all land granted should be maintained in every village and Taluk office in the form prescribed in the village and Taluk accounts.

(12) In cases where the land granted is more than 50 cents in extent, the grantee shall plant and maintain at least 5 suitable trees per acre within one year from the date of grant.

Govt.Memo.No.608121/60-28, Revenue, dated 13.8.1963,
B.P.Ms.No.1833, dated 30.9.1963.

(ii) Lands acquired at the cost of the grantee:- In the case of land acquired at the cost of private institutions or associations under the provision of the Land Acquisition Act, for educational or other public purposes and placed at the disposal of the institutions or associations, the following conditions should be imposed in the place of conditions; (1) to (7) in the previous sub-paragraph:-

(1) The land shall be used for and for no other purpose.

(2) The Government may resume the land wholly or in part, with any buildings thereon, if, in their opinion, the land is required for a public purpose or for conducting mining operations. In the event of such resumption, the compensation payable for the land and trees shall be the amount paid for them by the grantee at the time of the acquisition, including the 30 percent solatium, or the value at the time of resumption together with 30 percent thereof, whichever may be less. If there are buildings on the land, the Government shall pay compensation for them in accordance with provision of condition (3).

(3) In the event of the resumption of the land under condition (2) the compensation payable for the buildings and other improvements shall be the amount paid for them by the grantee at the time of the acquisition including the 30 percent solatium or their value at the time of resumption by the Government together with 30 percent thereof, whichever may be less, together with the initial cost of the value at the time of resumption, whichever may be less, of any buildings erected and other improvement effected on the land by the grantee in accordance with the terms of the grant plus 15 percent of such cost or value.

(4) In the event of the infringement of any of the conditions of the alienation, or in the event of the voluntary relinquishment of the land by the grantee, the Government may resume the land if it is required for a public purpose or if the Government considered the land should be returned to the original owner. If the Government decide not to exercise its power and inform the grantee accordingly, the latter may dispose of the land in any manner he likes, subject to his repaying to the Government the amount of any grant made by them towards the cost of the lands and of the buildings or other improvements. In the event of the resumption of the land under this condition, the compensation payable to the grantee shall be the value of the land at the time of acquisition (less the 30 percent awarded for compulsory acquisition) or its value at the time of resumption whichever may be less, together with the value of buildings and other improvements, at the time of resumption. If there are buildings on the land, which the Government do not require the grantee shall remove them at his cost. In the event of the grantee refusing to remove the buildings, the Government may remove them and realize the cost of the removable by the sale of the materials.

(5) The amount of any grant made by the Government towards the cost of the land of the buildings or other improvements shall be deducted from the compensation payable under conditions (2), (3) and (4).

Note:- The following should be added at the end of the order of placing at the disposal of land above the signature of the officer executing the grant:-

"In witness whereof, I, (name and designation) acting for and on behalf of and by order and direction of the Governor of Tamil Nadu have hereunto set my hand this day of

B.P.Press 124, dated 14.11.1941

G.O.Ms.3410, Revenue, dated 7.9.1956

B.P.Ms.No. 1316, dated 20.9.1956

before ordering resumption of the land, the concerned authority shall give reasonable opportunity to the beneficiary and hear him, if necessary. However, in the case of emergency, the land may be resumed by the competent authority specifically recording the reasons there for.

Atulya Misra,
Additional Chief Secretary to Government

//True Copy//

P. Nand-Nach
26.02.2021
Section Officer
Shy
26/2/2021

நாள்: 06.2021

ந.க. எண் 1852/2015/அ3

சுவாதீனச்சான்று

திருப்பூர் மாவட்டம், ஊத்துக்குளி வட்டம், சர்க்கார்பெரியபாளையம் கிராமம், க.ச. எண் 39/1, 39/2, 121/1, 122 மற்றும் 124/1 ஆகிய காலைகளில் 3.60.5 ஹெக்டேர் பூமியினை திருப்பூர் விகாஸ் சேவா டிரஸ்ட்டுக்கு நில உரிமை மாற்றம் திருப்பூர் மாவட்ட ஆட்சியர் அவர்களின் செயல்முறைகள் ந.க.எண் 4965/2021/ஆ1 நாள்: 03.06.2021ன்படி உத்தரவிடப்பட்டுள்ளது. மேற்படி உத்தரவின் பேரில் நில உரிமை மாற்றம் பெறும் திருப்பூர் விகாஸ் சேவா டிரஸ்ட் நிர்வாகத்தினரிடம் மேற்படி புலங்கள் கீழ்க்கண்டவாறு ஒப்படைப்பு செய்யப்பட்டது.

புல எண்	பரப்பு	செக்குபந்தி விவரம்
39/1	0.37.0	ரீ.ச.எண் 39/2க்கு வடக்கு ரீ.ச. எண் 121-க்கு கிழக்கும், தெற்கும், ரீ.ச. எண் 40-க்கு மேற்கு
39/2	0.40.5	ரீ.ச.எண் 39/3-க்கு வடக்கு ரீ.ச. எண் 1-க்கு கிழக்கும், ரீ.ச. எண் 40-க்கு மேற்கு ரீ.ச. எண் 39/1-க்கு தெற்கு
121/1	0.42.0	ரீ.ச. எண் 121/2-க்கு வடக்கும், கிழக்கும். ரீ.ச. எண் 120-க்கும், 121/2-க்கு மேற்கு, ரீ.ச.எண்:124-க்கு தெற்கு
122	2.05.0	ரீ.ச. எண்:121-க்கு வடக்கு ரீ.ச.எண் 1-க்கு கிழக்கு, ரீ.ச. எண்: 121க்கும், 124க்கும் மேற்கு, ரீ.ச. 1-க்கும், 123-க்கும் தெற்கு
124/1	0.36.0	ரீ.ச.எண் 124/2-க்கு வடக்கு ரீ.ச.எண் 123-க்கு கிழக்கு ரீ.ச.எண் 125-க்கு மேற்கு நெருப்பெரிச்சல் கிராம எல்லைக்கு தெற்கு
மொத்தம்	3.60.50	

For Vikas Seva Trust.

சுவாதீனம் பெறுபவர்
(ஆ.ராமசாமி) Chairmanதலைவர்
விகாஸ் சேவா டிரஸ்ட்டு,
திருப்பூர் மாவட்டம்.

சுவாதீனம் அளிப்பவர்

மண்டலத்துணை வட்டாட்சியர்,
ஊத்துக்குளி.வட்ட சாரா ஆய்வாளர்
ஊத்துக்குளி (உ.வ)பொ,
ஊத்துக்குளி

GOVERNMENT OF TAMILNADU
REGISTRATION DEPARTMENT

தமிழ்நாடு அரசு
பதிவுத்துறை

Certificate of Encumbrance on Property
சொத்து தொடர்பான வில்லங்கச் சான்று

S.R.O /சா.ப.அ. Tiruppur Joint I	Date / நாள்: 15-Jul-2023
Village /கிராமம்:Neruperitchal	Survey Details /சர்வே விவரம் 432/2B

Search Period /தேடுதல் காலம்: 14-Jan-1984 - 14-Jul-2023

Sr. No./ வ. எண்	Document No.& Year/ ஆவண எண் மற்றும் ஆண்டு	Date of Execution & Date of Presentation & Date of Registration/ எழுதிக் கொடுத்த நாள் & தாக்கல் நாள் & பதிவு நாள்	Nature/தன்மை	Name of Executant(s)/ எழுதிக் கொடுத்தவர்(கள்)	Name of Claimant(s)/எழுதி வாங்கியவர்(கள்)	Vol.No & Page. No/ தொகுதி எண் மற்றும் பக்க எண்
1	1337/1997	30-Mar-1995 30-Mar-1995 09-May-1997	Sale deed	1. பரமசிவம் 2. கஸ்தூரிராமலிங்கம் 3. மகேஸ்வரி 4. பாக்கியலட்சுமி 5. சுப்பிரமணி 6. சந்திரசேகரன் 7. குமுதவல்லி 8. பழனிசாமி 9. காமாட்சி 10. ராமலிங்கம்	1. திருப்பூர் விசாஸ் சேவா டிரஸ்ட்	864, 17
Consideration Value/கைமாற்றுத் தொகை: Rs. 75,000/-			Market Value/சந்தை மதிப்பு: Rs. 75,000/-		PR Number/முந்தைய ஆவண எண்: /	
Schedule 1 Details: Property Type/சொத்தின் வகைப்பாடு: Agricultural Land				Property Extent/சொத்தின் விஸ்தீர்ணம்: 3.57 ஏக்கர்		
Village & Street/கிராமம் மற்றும் தெரு: Neruperitchal, Neruperitchal				Survey No./புல எண் : 430, 432/2		
Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: கச 430 பு டெறக்						

1000(ஏ) 247) க.ச. 4332/11 செ.நெ. 432/2 - 1997 ஆம் ஆண்டு ஏப்ரல் 3.57 மற்றும்

செய்த பின்புள்ளான மாற்றல் திட்டம் சம்பந்தம்.

1. ஏ. ராமசாமி (விகாஸ்)
சேவா டிரஸ்ட்டியின்
டிரஸ்ட் வேறாதாவிற்கு
மட்டும்)
2. ஆர். மாநேஸ்வரன்
(விகாஸ் வித்யாலயபா
மெட்ரிக்குலேஷன் ஹையர்
செகண்டரி ஸ்கூல்க்காக
அதன் செயலாளர்
வேறாதாவிற்கு மட்டு

1. Same as Exceeds Name

2

6277/2005	17-Aug-2005
	17-Aug-2005
	17-Aug-2005

Lease more than
20 years and not
more than 30
years Other
property

Consideration Value/கைமாற்றுத் தொகை:
Rs. 14,500/-

Market Value/சந்தை மதிப்பு:
Rs. 14,500/-

PR Number/முந்தைய ஆவண எண்:
1337/ 1997

Document Remarks/
ஆவணக் குறிப்புகள் :

Prev.Doc.No.:1337/1997 (Ref.Vol.864 , Ref.Page:17) வால்கை ஒப்பந்த பத்திரம். 14500/- வருடம் ஒன்றுக்கு ரூ.500/- வீதம், கெடு நாளது தேதி முதல் 29 வருடங்கள்.

Schedule 1 Details:

Property Type/சொத்தின் வகைப்பாடு: Agricultural Land

Village & Street/கிராமம் மற்றும் தெரு: Neruperitchal, Neruperitchal

New Door No./புதிய கதவு எண்: 48/2

Boundary Details:

Property Extent/சொத்தின் விஸ்தீர்ணம்: பு.ஏ. 3.57

Survey No./புல எண் : 430, 432/2

Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: க.ச.430 நெ.பு.ஏ. 2.47 க்கு க.ச.432/2 நெ.பு.ஏ.1.10 ஆக பு.ஏ. 3.57 இடமும் இதுவுள்ள பள்ளி கட்டிடங்கள். பூராவும் சகிதம். மேற்படி கட்டிடத்தின் கதவு எண். 48/2

3

259/2008	10-Jan-2008
	11-Jan-2008
	11-Jan-2008

Deposit of Title
Deeds If loan is
repayable on
demand

1. ஏ. விகாஸ் சேவா
டிரஸ்ட் - ன் பிரசிடெண்ட்
ராமசாமி
2. ஆர். விகாஸ் சேவா
டிரஸ்ட் - ன் பிரசிடெண்ட்
ராதாமணி

1. M/s. பஞ்சாப்
நேஷனல்வங்கி

Consideration Value/கைமாற்றுத் தொகை:
Rs. 1,35,00,000/-

Market Value/சந்தை மதிப்பு:
Rs. 1,35,00,000/-

PR Number/முந்தைய ஆவண எண்:
-

Document Remarks/
ஆவணக் குறிப்புகள் :

மூலப்பத்திர ஆவண ஒப்படைப்பு ரூ.13500000/-

Schedule 1 Details:

Property Type/சொத்தின் வகைப்பாடு: House Site

Village & Street/கிராமம் மற்றும் தெரு: Neruperitchal, Neruperitchal

Property Extent/சொத்தின் விஸ்தீர்ணம்: பு.ஏ. 3.57

Survey No./புல எண் : 430, 432/2

Boundary Details:

Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: கச 430 நெ ஹெ 100.0 கசு பு ஏ 2.47, கச 432/2 கசு நெ பு ஹெ 0.445 க்கு ஆக மொத்தம் புர ஹெகக் 100.0 கசு பு ஏ 2.47, கச 432/2 கசு நெ பு ஹெ 0.445 க்கு ஆக மொத்தம் புர 357 இது பூராவும் சகிதம் படலா எண் 1120 ம் மேற்படி மாமூல் தடம் சகிதம்

4	7400/2010	11-Oct-2010 11-Oct-2010 14-Dec-2010	Lease-more than 20 years and not more than 30 years Metro/UA Memo Copy	1 சிவப்ரியா 2 விகாஸ் சேவா டிரஸ்ட் பிரசிடண்ட் ராமசாமி	1. Same as Executants Name	-
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Consideration Value/கைமாற்றுத் தொகை: - Market Value/சந்தை மதிப்பு: - PR Number/முந்தைய ஆவண எண்: -

Document Remarks/ ஆவணக் குறிப்புகள் : ஊத்துக்குளி சப்ரிடி குத்தகை ஆவணம் வருடம் ரூ 10000/- வதம் கெடு 29 வருடம்.

Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: 12000 சதுரடி			
Property Type/சொத்தின் வகைப்பாடு: House Site			Survey No./புல எண் : 430, 432/2			
Village & Street/கிராமம் மற்றும் தெரு: Neruperitchal, Neruperitchal			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: நெருப்பெரிச்சல் கச 430 நெ பு ஏ 2.47 ல் இமல் கிமே 400 அடி தெவ 30 அடி ஆக 12000 சதுரடி இடம் பின்னும் கச 430 நெ ஹெ 100.0 கச 432/2 நெ ஹெ 0.445 ஆக ஹெ 1.445 ம்			
Boundary Details: காளிபாளையம் டு பூலுவபட்டி செல்லும் ரோட்டில் இருந்து கிமே விகாஸ் டிரஸ்ட் சொந்தமான நிலத்துக்கும் சிவப்ரியா குத்தகைக்கு கொடுக்கும் பூமிக்கும் (வ) ரீச 429.431 நெ க்கும் (தெ) ரீச 428 நெ க்கும் (மே) ரீச 796 நெ க்கும் (கி)						

5	7401/2010	01-Dec-2010 01-Dec-2010 14-Dec-2010	Lease-more than 20 years and not more than 30 years Metro/UA Memo Copy	1. சிவப்ரியா 2 விகாஸ் சேவா டிரஸ்ட் பிரசிடண்ட் ராமசாமி	1. Same as Executants Name	-
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Consideration Value/கைமாற்றுத் தொகை: - Market Value/சந்தை மதிப்பு: - PR Number/முந்தைய ஆவண எண்: -

Document Remarks/ ஆவணக் குறிப்புகள் : ஊத்துக்குளி சப்ரிடி குத்தகை ஆவணம் வருடம் ரூ 2000/- வதம் கெடு 30 வருடம்.

Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: 12000 சதுரடி			
Property Type/சொத்தின் வகைப்பாடு: House Site			Survey No./புல எண் : 430, 432/2			
Village & Street/கிராமம் மற்றும் தெரு: Neruperitchal, Neruperitchal			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: நெருப்பெரிச்சல் கச 430			
Boundary Details:						

காளிபாளையம் டீ பூலுவட்டி செல்லும் ரோட்டில் இருந்து கிமே விகால் டிரஸ்ட் சொந்தமான நிலத்துக்கும் சிவபிரியா குத்தகைக்கு கொடுக்கும் பூமிக்கும் (வ), ரீச 429.431 நெ க்கும் (தெ), ரீச 428 நெ க்கும் (மே), ரீச 796 நெ க்கும் (கி)

பெ பு ஏ 2.47 ல் இமல் கிமே 400 அடி தெவ 30 அடி ஆக 1.000 சதுரடி இடம் பிணைம் க.ச 430 நெ ஹெ 100.0 க.ச 432/2 நெ ஹெ 0.44.5 ஆக 1.115.10

6	476/2011	20-Jan-2011 20-Jan-2011 20-Jan-2011	Lease-more than 20 years and not more than 30 years Other property	1. Vikas seva trust காச பிரசிடெண்ட் ஏராமசாமி 2. வித்யசாகர் இண்டர்நேஷனல் பப்ளிக் ஸ்கூல் செகரட்ரி சிவபிரியா	1. same as executants
Consideration Value/கைமாற்றுத் தொகை: Rs. 30,000/-		Market Value/சந்தை மதிப்பு: Rs. 30,000/-		PR Number/முந்தைய ஆவண எண்: /	
Document Remarks/ ஆவணக் குறிப்புகள் :		(குறிப்பு: இந்த ஆவணமானது இவ்வலுவலக 1 புத்தகம் 2011ம் வருடத்திய 1704நெ ஆவணத்தால் பிழைதிருத்தம் செய்யப்படுகிறது)			
Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: பு.ஏ.3.57		
Property Type/சொத்தின் வகைப்பாடு: Agricultural Land					
Village & Street/கிராமம் மற்றும் தெரு: Neruperitchal, Neruperitchal			Survey No./புல எண் : 430, 432/2		
Boundary Details: க.ச 430 ஹெக் 1.00.0 பு.ஏ.2.47 க.ச 432/2 பு.ஹெக்.0.44.5 பு.ஏ.1.10 ஆக.பு.ஏ.3.57 மாமூல் தட பாத்தியம் சகிதம்			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: க.ச.430 ஹெக் 1.00.0 பு.ஏ.2.47 க.ச.432/2 பு.ஹெக்.0.44.5 பு.ஏ.1.10 ஆக.பு.ஏ.3.57 மாமூல் தட பாத்தியம் சகிதம்		
7	1704/2011	17-Feb-2011 17-Feb-2011 17-Feb-2011	Lease-more than 20 years and not more than 30 years Other property	1. Vikas seva trust காச பிரசிடெண்ட் ஏராமசாமி 2. வித்யசாகர் இண்டர்நேஷனல் பப்ளிக் ஸ்கூல் செகரட்ரி சிவபிரியா	1. same as executants
Consideration Value/கைமாற்றுத் தொகை: Rs. 30,000/-		Market Value/சந்தை மதிப்பு: Rs. 30,000/-		PR Number/முந்தைய ஆவண எண்: /	
Document Remarks/ ஆவணக் குறிப்புகள் :		(குறிப்பு: இந்த ஆவணமானது இவ்வலுவலக 1 புத்தகம் 2011ம் வருடத்திய 411நெ ஆவணத்தை பிழைதிருத்தம் செய்கிறது)			
Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: பு.ஏ.3.57		
Property Type/சொத்தின் வகைப்பாடு: Agricultural Land					
Village & Street/கிராமம் மற்றும் தெரு: Neruperitchal, Neruperitchal			Survey No./புல எண் : 430, 432/2		
Boundary Details: க.ச 430 ஹெக் 1.00.0 பு.ஏ.2.47 க.ச.432/2 பு.ஹெக்.0.44.5 பு.ஏ.1.10 ஆக.பு.ஏ.3.57 மாமூல் தட பாத்தியம் சகிதம்			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: க.ச 430 ஹெக் 1.00.0 பு.ஏ.2.47 க.ச.432/2 பு.ஹெக்.0.44.5 பு.ஏ.1.10 ஆக.பு.ஏ.3.57 மாமூல் தட பாத்தியம் சகிதம்		

12826/2011	23-Dec-2011 23-Dec-2011 26-Dec-2011	Surrender of Lease	1. ஏ. ராமசாமி (விகாஷ் சேவா டிரஸ்ட்டியின் டிரஸ்ட் ஹோதாவிற்கு மட்டும்) 2. ஆர். மாதேஸ்வரன் (விகாஷ் வித்யாலயபா மெட்ரிக்குலேஷன் ஹையர் செகண்டரி ஸ்கூல்க்காக அதன் செயலாளர் ஹோதாவிற்கு மட்டு	1. Same as Executants Name
Consideration Value/கைமாற்றுத் தொகை: Rs. 14,500/-		Market Value/சந்தை மதிப்பு: Rs. 14,500/-		PR Number/முந்தைய ஆவண எண்: 6277/ 2005
Document Remarks/ ஆவணக் குறிப்புகள் :	Prec.Doc.No.6277/2005 வாடகை ஒப்பந்த ரத்து			
Schedule 1 Details:			Property Extent/சொத்தின் விஸ்தீர்ணம்: பு.ஏ. 3.57	
Property Type/சொத்தின் வகைப்பாடு: Agricultural Land				
Village & Street/கிராமம் மற்றும் தெரு: Neruperitchal, Neruperitchal			Survey No./புல எண் : 430, 432/2	
New Door No./புதிய கதவு எண்: 48/2				
Boundary Details:			Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: க.ச.430 நெ.பு.ஏ. 2.47 க்கு க.ச.432/2 நெ.பு.ஏ.1.10 ஆக பு.ஏ. 3.57 இடமும் இதிலுள்ள பள்ளி கட்டிடங்கள், பூராவும் சகிதம். மேற்படி கட்டிடத்தின் கதவு எண் 48/2	

Number of Entries/பதிவுகளின் எண்ணிக்கை: 8

Disclaimer: The details of the above property have been provided with due care and with reference to the Acts and Rules. However in case of any error or omission, the Department cannot be held responsible. The above details are of informative in nature.

குறிப்புரை: சட்டம் மற்றும் விதிகளுக்குட்பட்டு மிகுந்த கவனத்துடன் சொத்து தொடர்பான மேற்கண்ட விவரங்கள் அளிக்கப்பட்டுள்ளது எனினும் இதில் ஏதேனும் தவறுகளோ விடல்களோ இருப்பின், அதற்கு இத்துறை பொறுப்பேற்க இயலாது. மேற்கண்ட விவரங்கள் தகவலுக்காக அளிக்கப்பட்டுள்ளன